

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

IA 93/2017 IN T.P. No.231/ 2017

IN CP No.225/2016.

UNDER RULE 11 OF NCLT RULES, 2011

IN THE MATTER OF HEWLETT PACKARD (INDIA) SOFTWARE OPERATION PRIVATE
LIMITED

&

ARUBA NETWORKS INDIA PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical

Order delivered on 04th September, 2017

For the Petitioner: M/s. Platinum Partners, Advocates,

For ROC : Mrs. M.R. Sinchana, Standing Counsel.


ORDER

Counsel for Petitioner is present. Smt. M.R. Sinchana, Standing Counsel for ROC and RD is present. IA No.93/2017 is taken up today.

Counsel for petitioner has filed IA No.93/2017 praying to consider and approve the modification of the scheme of merger between Hewlett Packard (India) Software Operation Private Limited and Aruba Networks India Private Limited. Smt. M.R. Sinchana, Standing Counsel for ROC and RD reported no objection for allowing IA No.93/17.

Therefore, IA 93/2017 is allowed and the modification in the Scheme of merger between Hewlett Packard (India) Software Operation Private Limited and Aruba Networks India Private Limited is approved.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)